

By E-Mail/ Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/ 301 /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Sonitpur, Tezpur

Dated Guwahati, the 09<sup>th</sup> January, 2023

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No. DJ(S) 5683 dated 14.12.2022

Sir,

With reference to the above, I am directed to inform you that Dr. Chetana Khanikar, Civil Judge & Asstt. Sessions Judge, Sonitpur, Tezpur has been granted permission to avail Home Travel Concession (HTC) for the block period of 2020-2021 (by way of carry forward), for the journey to her home town Doomdooma, Tinsukia, along with her son, w.e.f. 23.12.2022 to 01.01.2023, by the shortest possible route, as per existing Rules.

Dr. Khanikar may be informed accordingly.

Thanking you,

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-03/2022/ 302-305 /A.  
Copy to:-

Dated 09/01/2023

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Dr. Chetana Khanikar, Civil Judge & Asstt. Sessions Judge, Sonitpur, Tezpur with reference to her letter dated 13.12.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court

**REGISTRAR (VIGILANCE)**

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